THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
(through web-based video conferencing platform)

CP (IB) No.79/ Vol./Chd/Hry/2021

Under Section 59 of IBC, 2016.

In the matter of:

Frontier International (India) Pvt. Ltd. … Petitioner-Corporate Person

Present through video conferencing:

Mr. Pradeep Debnath, Mr. Ravi Sharma, Advocates and
Mr. Gaurav Kumar, Practising Company Secretary for the petitioner

Heard Mr. Ravi Sharma, Advocate appearing for the petitioner.

2. Issue notice of this petition to the Registrar of Companies, NCT of Delhi and Haryana as well as Income Tax Department through the Nodal Officer-Principal Chief Commissioner of Income Tax, NWR, Aaykar Bhawan, Sector 17-E, Chandigarh, Insolvency and Bankruptcy Board of India (IBBI) and Official Liquidator attached to Punjab & Haryana High Court. The petitioner shall collect the notices from the Registry and send the same immediately to the aforesaid authorities by speed post along with copy of petition and the entire paper book and the copy of this order and file affidavit of service supported by postal receipts and tracking reports within three weeks.

2. Reports/reply be filed by the ROC, Income Tax Department, IBBI and Official Liquidator within two weeks after receipt of notice and response thereto, if any, may be filed within two weeks thereafter with a copy in advance to the concerned authorities.

3. List on 08.11.2021.

Sd/-
(Raghu Nayyar)
Member (Technical)

(Ajay Kumar Vatsavayi)
Member (Judicial)

July 14, 2021
pc